

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP/100/399/2016 in
OA No.100/2647/2014**

This the 4th day of October, 2016

**Hon'ble Mr. P.K.Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Sushma Narula
Aged about 55 years,
W/o Shri Ashok Narula,
R/o House No.282, Indira Vihar,
Near Mukherjee Nagar,
Delhi-110009. ... Petitioner

(By Advocate: Shri Sidharth Joshi)

Versus

1. Dr. Deepak Kumar Tempe (Dean)
Maulana Azad Medical College,
New Delhi
2. L.R.Singh office in charge,
Lok Nayak Jai Prakash Hospital (LNJP)
Jawahar Lal Nehru Marg,
Near Delhi Gate,
New Delhi-110002. Contemnors/Respondents

(By Advocate: Shri Vijay Pandita)

ORDER(ORAL)

By Hon'ble Mr.P.K.Basu, Member(A)

We have perused the compliance affidavit filed by the respondents. In para 4 , 5 and 6 of the compliance it is seen that the respondents have granted 1st , 2nd and 3rd financial upgradation under MACP Scheme to the applicant vide order dated 15.09.2016 and the payment of arrears to the applicant are under process.

2. We are satisfied that substantial compliance has been done. The CP is therefore, closed. Notices issued to alleged contemnors are discharged. We hope that arrears also would be paid by the respondents to the applicant within a reasonable period.

(Dr.Brahm Avtar Agrawal)
Member(J)

(P.K. Basu)
Member(A)

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